

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP No.155/2016  
In  
OA No.1039/2014  
MA No. 459/2016**

**this the 20<sup>th</sup> day of July, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Usha Rani Singh  
Aged about 63 years  
W/o Shri Krishna Mohan Singh  
R/o Presently residing at G-8A  
Gali No.20, Rajapuri, Uttam Nagar  
New Delhi – 110 059.  
(Retired as Vice-Principal)  
KV No.1, Delhi Cantt.  
New Delhi – 110 010.

.... Petitioner

(By Advocate:Shri M.K.Bhardwaj)

**VERSUS**

Shri Santosh Kumar Mal  
Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.

.... Respondent.

(By Advocate:Shri S.Rajappa)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

Heard both sides.

2. The learned counsel for the respondent while filing the Memorandum of Compliance by enclosing various orders indicating that the Show Cause Notice has been withdrawn and the applicant was granted pension and that the applicant has been drawing the pension also, in pursuance of the said order.

The learned counsel further submits that if any amounts are still payable to the applicant, the same shall be considered, in accordance with rules.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notice issued to the respondent is discharged

**(SHEKHAR AGARWAL)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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